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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH
AT JAIPUR

Date of decision: March 15, 1989

OA 614 of 1988

All India Junior Engineers
Association
Mr. J.K. Kaushik

Applicant
counsel for applicant

VERSUS

Union of India & others
Mr. S.P. Vashistha

Respondents
Office In charge
for respondents

CORAM:

THE HON'BLE MR. B.S. SEKHON
THE HON'BLE MR. G.C. SINGHVI

VICE CHAIRMAN
ADMN. Member

B.S. SEKHON

The instant Application under Section 19 of the Administrative Tribunals Act, 1985, has been preferred by the applicant agitating the question of seniority of Junior Engineers (Civil) in the P & T (Civil) Department. The Application was listed today for hearing. Shri S.P. Vashistha, officer-in-charge and representative of the respondents has filed a petition. The petition ~~was~~, inter alia, recites that the seniority list of Junior Engineers is being revised in accordance with Rule 38 of P & T Manual Volume-IV. He has also made a statement that the seniority of the applicant is being revised. Shri Vashistha ~~was~~ also the learned counsel for the applicant have further stated that reasonable time be fixed for determination of the seniority of the Junior Engineers.

2. In view of the foregoing, respondents are

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OA 614/88

hereby directed to revise and refix the seniority of Junior Engineers (Civil) in the P & T (Civil) Department within two months from today. The Application is disposed of on the terms stated above. In the circumstances, the parties are left to bear their own costs.



G.C. Singhvi
(G.C. Singhvi)
Admn. Member

15-3-89,

B.S. Sekhon
(B.S. Sekhon)
Vice Chairman

15-3-89

Copy of Decision dated 15-3-89 issued to
the Re. no. 1, vide no. 297 dt. 16-3-89.

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D/Chairman

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Recd. copy on
behalf of respondent

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(S) VASU (S)
Recd. in charge